

In the Central Administrative Tribunal
Principal Bench: New Delhi

OA No.237/92

Date of decision: 13.01.1993.

Shri M.P. Rohilla & Others

...Petitioners

Versus

Union of India through the
Secretary, Ministry of Communication,
Sanchar Bhawan, New Delhi
and another

...Respondents

Coram:-

The Hon'ble Justice Mr. Ram Pal Singh, Vice-Chairman (J)
The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the petitioners

Shri D.R. Gupta, Counsel.

For the respondents

Shri K.K.Rai, proxy counsel
for Shri P.P.Khurana, Counsel.

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra, Member (A))

Both the learned counsel submitted that the issues of law and of fact involved in the present O.A. are identical to those which have been decided by the Tribunal in OA 444/92 between B.P. Singh & Others vs. Union of India & Ors. decided on 18.11.1992. Since the matter already stands concluded, the petitioners herein shall also be entitled to the reliefs, as provided in the judgement rendered in OA 444/92 on 18.11.1992, which relies on our judgement in OA 1599/87 Daljeet Kumar & Anr. vs. Union of India & Anr. The O.A. is disposed of, as above finally. The parties to bear their own costs.

Signature
(I.K. RASGOTRA)
MEMBER (A)

Signature
(RAM PAL SINGH)
VICE-CAHIRMAN (J)